संयुक्त समिति जाँच रीपोर्ट

प्रकरण: मूल आवेदन संख्या 26/2025 – मुकेश कुमार गुर्जर एवं अन्य बनाम राज्य राजस्थान एवं अन्य

माननीय राष्ट्रीय हरित अधिकरण (मध्य क्षेत्र पीठ), भोपाल ।

1. पृष्ठभूमि

माननीय राष्ट्रीय हरित अधिकरण (मध्य क्षेत्र पीठ), भोपाल द्वारा पारित आदेश दिनांक 06.03.2025 के तहत, मूल आवेदन संख्या 26/2025 – *मुकेश कुमार गुर्जर एवं अन्य बनाम राज्य राजस्थान एवं अन्य*– में प्रस्तुत याचिका में उठाए गए पर्यावरणीय मुद्दों के परीक्षण हेतु एक संयुक्त जाँच समिति गठित करने के निर्देश दिए गए थे।

माननीय अधिकरण के आदेशानुसार गठित संयुक्त समिति में निम्नलिखित विभागों/संस्थाओं के प्रतिनिधियों को शामिल किया गया:

- **जिला कलेक्टर, कोटपुतली-बहरोड़, राजस्थान के प्रतिनिधि**
- **राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड (RSPCB) के प्रतिनिधि**

2. संयुक्त समिति का गठन

माननीय अधिकरण के निर्देशों की अनुपालना में संबंधित विभागों द्वारा निम्नलिखित कार्रवाई की गई:

- राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, मुख्यालय, जयपुर द्वारा दिनांक 18.03.2025 को एक आदेश जारी कर क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, कोटपुतली-बहरोड़ को प्रभारी नामित किया गया।
- क्षेत्रीय अधिकारी द्वारा दिनांक 19.03.2025 को जिला कलेक्टर, कोटपुतली-बहरोड़ को पत्र लिखकर उनके विभाग से प्रतिनिधि नामित करने का अनुरोध किया गया।
- जिला कलेक्टर द्वारा दिनांक 28.03.2025 को उपखंड अधिकारी (एस.डी.ओ.), पावटा को जिला प्रशासन के प्रतिनिधि के रूप में संयुक्त समिति हेतु नामित किया गया।
- क्षेत्रीय अधिकारी, द्वारा उपखंड अधिकारी को पत्र दिनांक 19.04.2025 के माध्यम से स्थल निरीक्षण हेतु दिनांक 21.04.2025 को उपलब्ध रहने हेतु अनुरोध किया गया।

(संबंधित पत्राचार की प्रतिलिपियाँ परिशिष्ट 'अ' में संलग्न हैं)

अतः गठित समिति में निम्नलिखित अधिकारी सम्मिलित रहे:

- उपखंड अधिकारी, पावटा – जिला प्रशासन का प्रतिनिधित्व करते हुए ।

- क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपुतली-बहरोड़ के अधिकारीगण ।
- खान एवं भू-विज्ञान विभाग, कोटपूतली के अधिकारीगण – खनन संबंधी तथ्यों की पुष्टि हेतु मौके पर आमंत्रित ।

3. खनन पट्टे का संक्षिप्त विवरण

3.1 खनन पट्टा की जानकारी

- पट्टा संख्या: 276/2003
- क्षेत्रफल: 1.00 हेक्टेयर
- खनिज: चेजा पत्थर (masonry stone)
- उत्पाद क्षमता: 1,99,000 टन प्रति वर्ष
- स्थान: ग्राम बेरी, तहसील कोटपुतली, जिला जयपुर (वर्तमान में जिला कोटपुतली-बहरोड़)

3.2 स्वीकृति एवं हस्तांतरण विवरण

- मूल स्वीकृति दिनांक 19.07.2006 को श्री राजेन्द्र प्रसाद अग्रवाल, निवासी महेन्द्रगढ़, हरियाणा, के नाम से खान एवं भू-विज्ञान विभाग, राजस्थान सरकार द्वारा की गयी।
- खान विभाग के आदेश क्रमांक 206 दिनांक 30.03.2011 द्वारा खनन पट्टा सुश्री शिखा अग्रवाल पुत्री श्री सीताराम अग्रवाल, निवासी नारेहड़ा, तहसील कोटपुतली, को शेष अवधि हेतु हस्तांतरित किया गया।
- खान एवं भू-विज्ञान विभाग, राजस्थान सरकार विभागीय आदेश क्रमांक 47 दिनांक 10.04.2017 के अनुसार, पट्टा की अवधि 50 वर्षों के लिए स्वतः बढ़ा दी गई है, जो अब दिनांक 18.07.2056 तक वैध है।

(प्रतिलिपियाँ परिशिष्ट 'ब' में संलग्न हैं)

3.3 वैधानिक स्वीकृतियाँ

- वन विभाग प्रमाणन: खनन क्षेत्र, निकटवर्ती अभयारण्यों एवं क्रिटिकल टाइगर हैबिटैट से 10 किमी से अधिक दूरी पर स्थित है। ***(परिशिष्ट 'स')***
- पर्यावरणीय स्वीकृति (EC): राज्य पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA) द्वारा दिनांक 31.03.2016 (Masonry Stone) चेजा पत्थर 1,99,000 टन प्रति वर्ष की अधिकतम उत्पादन क्षमता के लिए जारी की गई। ***(परिशिष्ट 'द')***
- खनन सुरक्षा स्वीकृति: खान सुरक्षा महानिदेशालय, अजमेर द्वारा दिनांक 31.01.2025 को शॉर्ट ब्लास्टिंग हेतु अनुमति प्रदान की गई। ***(परिशिष्ट 'य')***

- संचालन हेतु सम्मति (CTO): राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड द्वारा (Masonry Stone) चेजा पत्थर 1,99,000 टन प्रति वर्ष दिनांक 19.10.2023 को जारी की गई, जो दिनांक 30.09.2028 तक वैध है। ***(परिशिष्ट 'र')***

4. संयुक्त स्थल निरीक्षण (दिनांक 23.04.2025)

संयुक्त समिति द्वारा दिनांक 23.04.2025 को खनन पट्टा संख्या 276/2003 के स्थल का निरीक्षण किया गया वक्त निरीक्षण खान प्रतिनिधी श्री श्रीधर अग्रवाल पाये गये । भौगोलिक निर्देशांक: अक्षांश: 27.679132, देशांश: 76.044986

निरीक्षण के प्रमुख अवलोकन:

निरीक्षण बिंदु	विवरण
खनन प्रकार	खुली खदान (Open Cast); अनुमानित गहराई ~100 फीट; स्थल पर जे.सी.बी, उत्खनन/खुदाई मशीनें उपस्तिथ थी।
जल छिड़काव व्यवस्था	धूल नियंत्रण हेतु टैंकर एवं पाइपलाइन द्वारा नियमित जल छिड़काव किया जा रहा है।
ग्रीन बेल्ट विकास	वृक्षारोपण अपेक्षित मानकों की तुलना में सीमित।
जल स्रोत	खान प्रतिनधि द्वारा अवगत करवाया गया कि, टैंकरो के माध्यम से जल प्राप्त किया जा रहा है।
ओवरबर्डन निस्तारण	खनन क्षेत्र के भीतर किया गया है।
सीमांकन	पिलरों एवं तारबंदी द्वारा स्पष्ट सीमांकन; क्षेत्र चारों ओर से खातेदारी भूमि से घिरा।
निकटतम आवासीय संरचना	~650 मीटर की दूरी पर मुख्य आबादी (G), ~550 मीटर की दूरी पर आवासीय संरचना (D), ~350 मीटर की दूरी पर पहाड़ी के पीछे आवासीय संरचना (E) स्थित।
जल रिसाव	खनन क्षेत्र में खनन के कारण भू-जल इंटरसेप्ट होना नहीं पाया गया, तथापि खनन पिट में दो जगह छोटे गड्डो में जल एकत्रित होना पाया गया, खान प्रतिनिधि द्वारा अवगत करवाया गया कि धुलिय कणों की रोकथाम हेतु जल का भराव कर छिडकाव किया जाता हैं ।
परिवहन मार्ग	लगभग 100 फीट खुदाई, किसी अन्य की निजी खातेदारी भूमि पर कर

निरीक्षण बिंदु	विवरण
	स्लोपनुमा मार्ग खनन पिट से आवगमन हेतु बनाई गई जिसके दोनों ओर मिट्टी का ओवरबर्डन का भराव पाया गया इस प्रकार रस्ते के दोनों तरफ कुल मिटटी व् ओवरबर्डन 8511.3 टन पड़ी हुई पाई गयी जो कि उत्पादित मिट्टी व् ओवर बर्डन से लगभग 209.7 टन कम पायी गयी । उक्त रास्ते के अतिरिक्त खनन पट्टे के स्वीकृत क्षेत्र में ही खनन कार्य किया जाना पाया गया ।
पर्यावरणीय प्रभाव	आसपास के खेतों में फसल कटाई पश्चात पहुंच मार्ग के आस-पास धूल कणों का उत्सर्जन देखा गया।
ब्लास्टिंग	खान प्रतिनधि द्वारा अवगत करवाया गया कि खान क्षेत्र में ब्लास्टिंग दिन के समय ही की जाती हैं
अन्य बिंदु	खान क्षेत्र में पहुँच हेतु बनाए गए रास्ते पर एक प्रकरण 20/25 सरकार बनाम पाची देवी, खसरा नम्बर 749/1(0.65 हेक्टेयर) 750 (0.65 हेक्टेयर), ग्राम-बेरी पर, राजस्थान भू-राजस्व अधिनियम 1956 धारा 90-क के अंतर्गत तहसील कार्यालय पावटा में लंबित है जिसके समबन्ध में विवरण परिशिष्ट 'ल' पर संलग्न हैं ।

खान एवं भू-विभाग, कोटपूतली के द्वारा प्रेषित मौक़ा रिपोर्ट परिशिष्ट 'व' पर संलग्न है ।

कपिल कुमार
उपखंड अधिकारी,
पावटा

संजय कुमार
तहसीलदार
पावटा

राहुल डाबर
क. प. अभियंता,
कोटपूतली-बहरोड़

राहुल आजाद
क. प. अभियंता,
कोटपूतली-बहरोड़

डॉ. उदित सोनी
क. वै. अधिकारी,
कोटपूतली-बहरोड़

उपखण्ड अधिकारी
पावटा (कोटपूतली-बहरोड़)

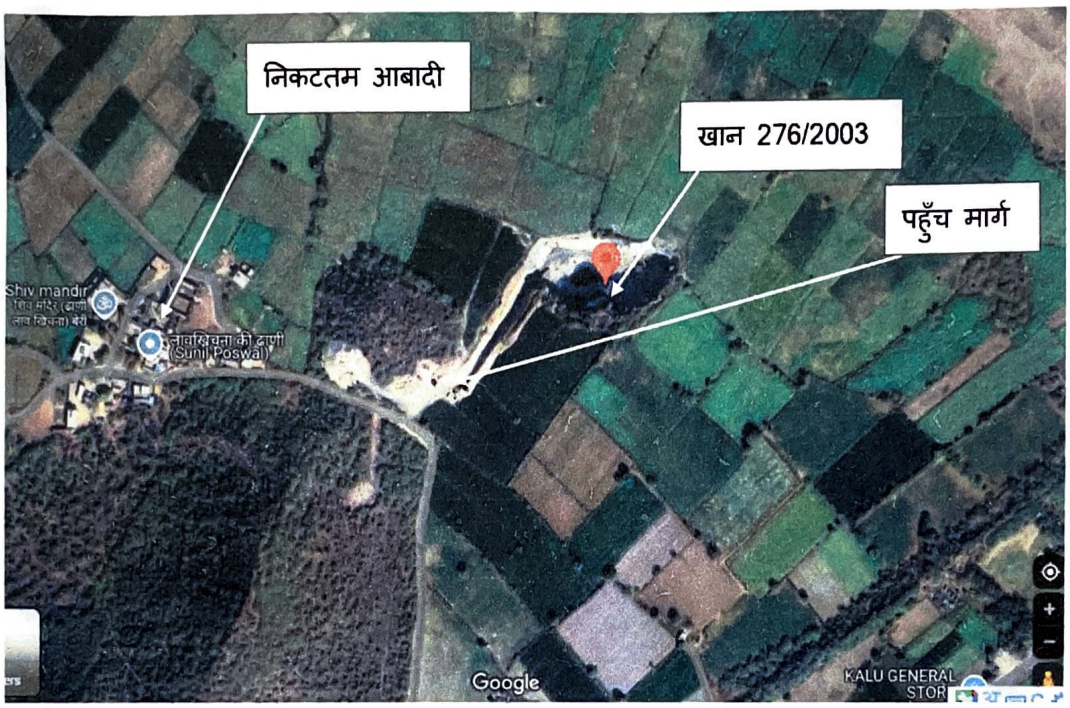
तहसीलदार
पावटा (कोटपूतली-बहरोड़)

प्र.ह

राजकुमार सेहरा
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म, कोटपूतली-बहरोड़

(राजकुमार सेहरा)
क्षेत्रीय अधिकारी
राज० राज्य प्रदूषण नियंत्रण मण्डल
कोटपूतली-बहरोड़

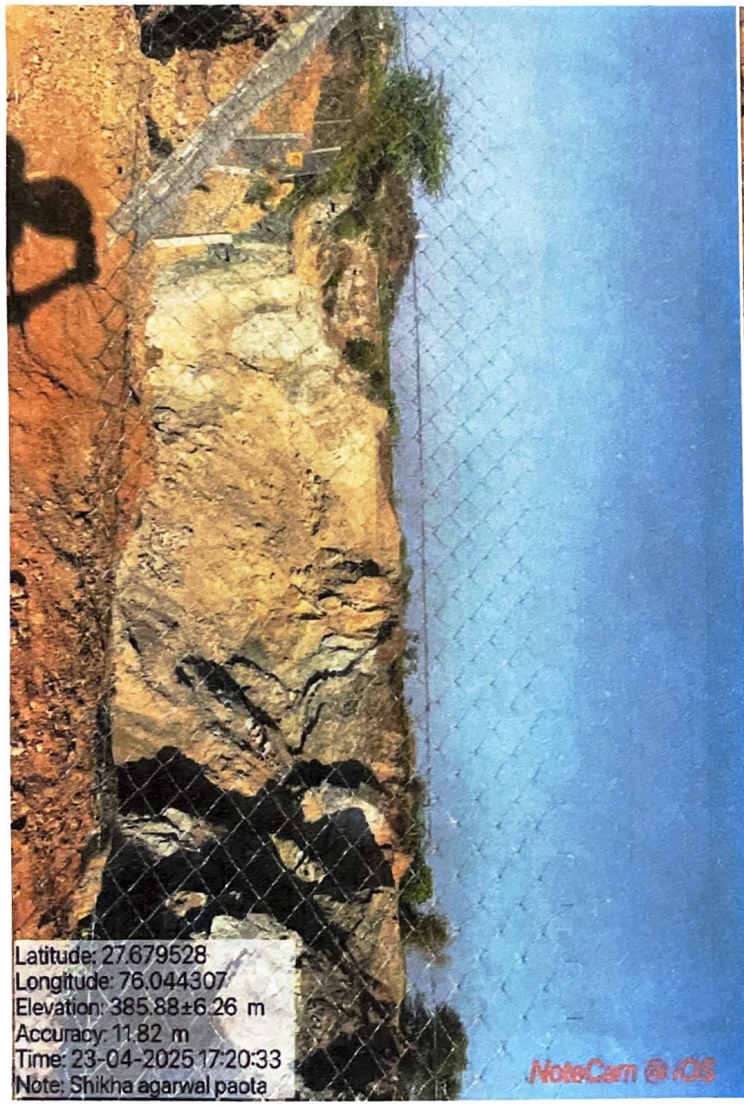
सुलभ सन्दर्भ हेतु स्थल निरीक्षण के दौरान लिए गए फोटोग्राफ संलग्न हैं :



गूगल अर्थ द्वारा लिए गए विवरण

Latitude: 27.679544
Longitude: 76.044286
Elevation: 383.47±3.00 m
Accuracy: 4.01 m
Time: 23-04-2025 17:20:01
Note: Shikha agarwal paota
NotsCam @ iOS

Latitude: 27.679600
Longitude: 76.044296
Elevation: 387.96±4.03 m
Accuracy: 4.75 m
Time: 23-04-2025 17:20:24
Note: Shikha agarwal paota
NotsCam @ iOS

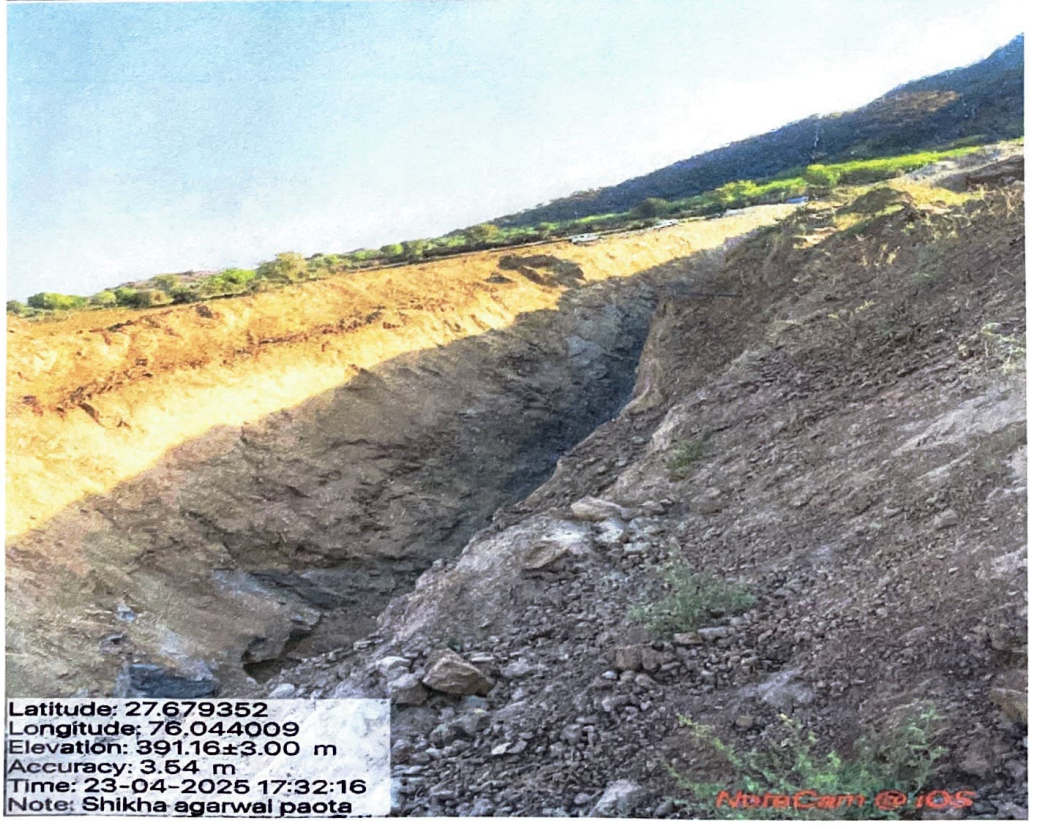

Latitude: 27.679528
Longitude: 76.044307
Elevation: 385.88±6.26 m
Accuracy: 11.82 m
Time: 23-04-2025 17:20:33
Note: Shikha agarwal paota
NoteCam @ iOS

Latitude: 27.679523
Longitude: 76.044309
Elevation: 385.25±8.38 m
Accuracy: 15.91 m
Time: 23-04-2025 17:20:29
Note: Shikha agarwal paota
NoteCam @ iOS

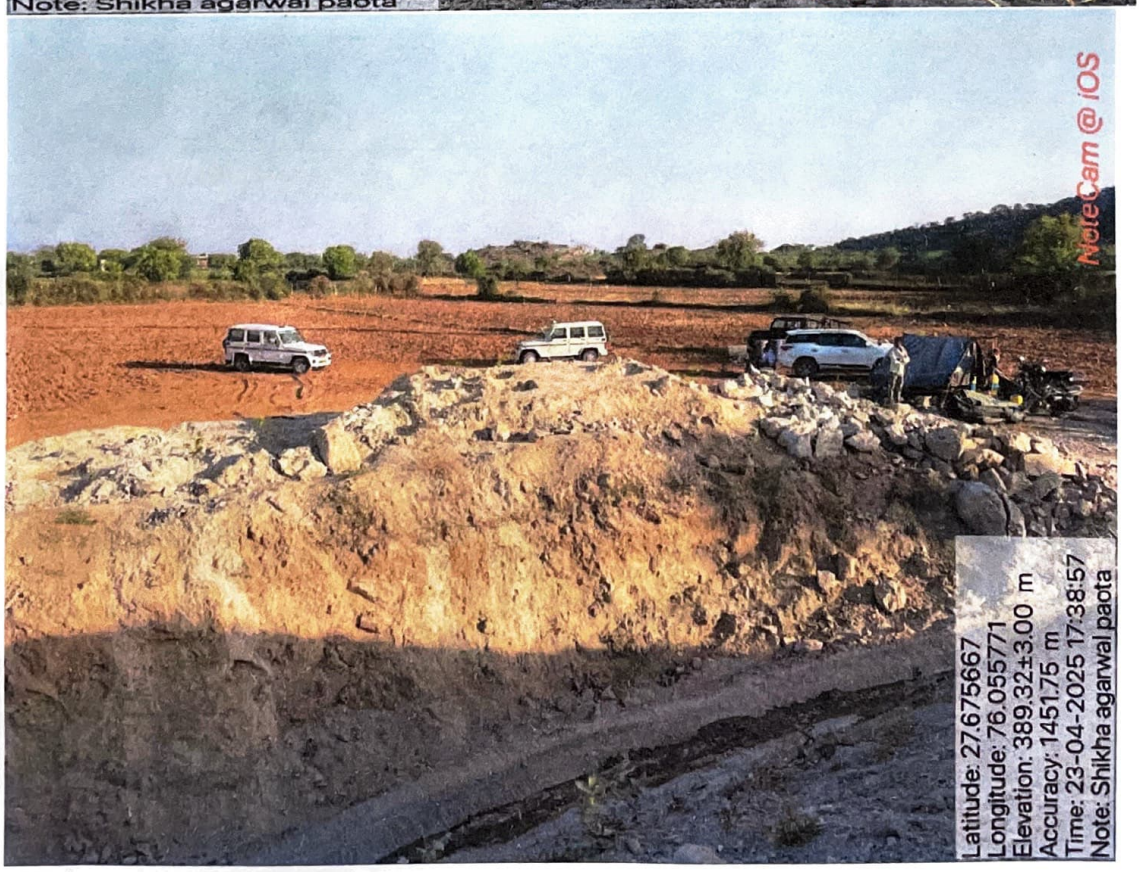
Latitude: 27.679536
Longitude: 76.044336
Elevation: 384.94±5.64 m
Accuracy: 11.13 m
Time: 23-04-2025 17:20:42
Note: Shikha agarwal paota
NoteCam @ iOS

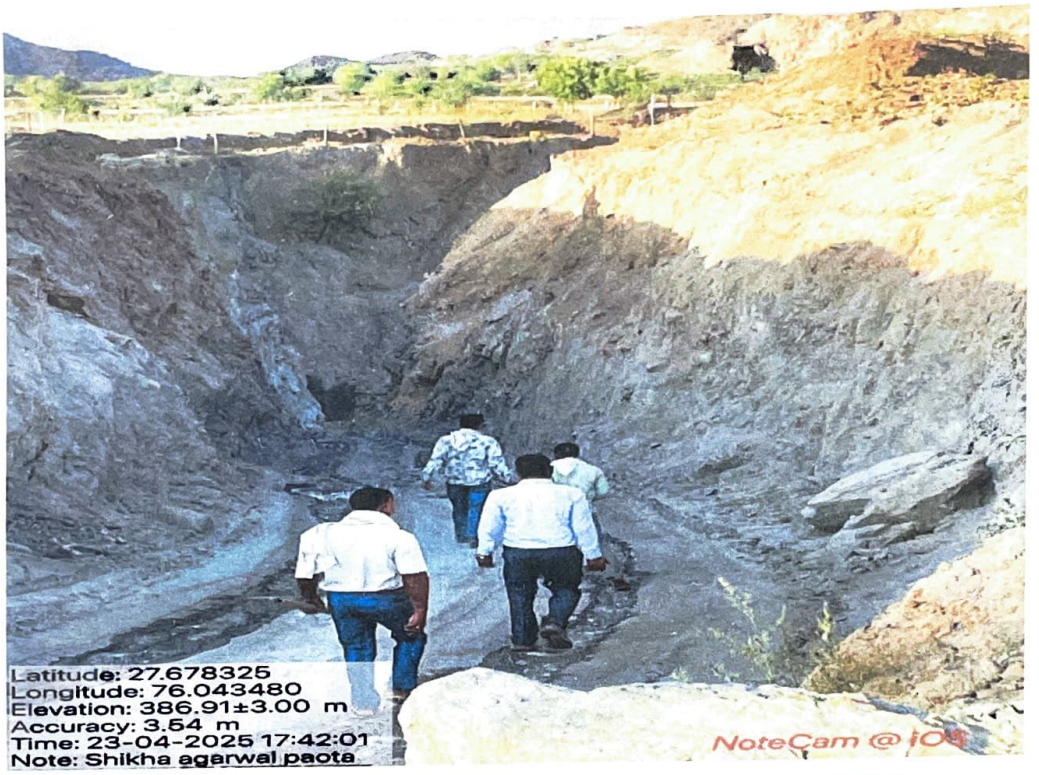
Latitude: 27.679540
Longitude: 76.044409
Elevation: 384.58±5.28 m
Accuracy: 11.26 m
Time: 23-04-2025 17:20:55
Note: Shikha agarwal paota

Latitude: 27.679552
Longitude: 76.044371
Elevation: 384.62±6.58 m
Accuracy: 10.88 m
Time: 23-04-2025 17:21:05
Note: Shikha agarwal paota
NoteCam @ iOS


Latitude: 27.679352
Longitude: 76.044009
Elevation: 391.16±3.00 m
Accuracy: 3.54 m
Time: 23-04-2025 17:32:16
Note: Shikha agarwal paota
NoteCam @ iOS

Latitude: 27.679258
Longitude: 76.043974
Elevation: 387.25±3.00 m
Accuracy: 3.54 m
Time: 23-04-2025 17:33:57
Note: Shikha agarwal paota
NoteCam @ iOS


Latitude: 27.675667
Longitude: 76.055771
Elevation: 389.32±3.00 m
Accuracy: 1451.75 m
Time: 23-04-2025 17:38:57
Note: Shikha agarwal paota
NoteCam @ iOS


Latitude: 27.678325
Longitude: 76.043480
Elevation: 386.91±3.00 m
Accuracy: 3.54 m
Time: 23-04-2025 17:42:01
Note: Shikha agarwal paota
NoteCam @ iOS

Latitude: 27.678483
Longitude: 76.043245
Elevation: 395.47±4.00 m
Accuracy: 4.16 m
Time: 23-04-2025 17:40:35
Note: Shikha agarwal paota

Latitude: 27.678527
Longitude: 76.043344
Elevation: 394.15±6.00 m
Accuracy: 13.85 m
Time: 23-04-2025 17:40:16
Note: Shikha agarwal paota
NoteCam @ iOS

"परिशिष्ट - 3"

RSPCB

यूनिक कोड नं0 W **18-509-17799-407-43-26/2025**

क्रमांक: प- **F.10(729)(RPCB)/Legal/NGT/2025**/ 1956-1957 दिनांक: ~~10~~-03-2025 18

आदेश

विषय-

i. वाद//याचिका/अपील सं0: **ORIGIONAL APPLICATION/APPLICATION/26/2025**

ii. याची/वादी/अपीलार्थी : **Mukesh Kumar Gurjar & Ors.**

iii. प्रत्यर्थी/प्रतिवादी: **State of Rajasthan & Ors.**

iv. न्यायालय का नाम: **NATIONAL GREEN TRIBUNAL (NGT), Bhopal**

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: **Regional Officer, Kotputli-Behror**

पदनाम: **Regional Officer, Kotputli-Behror**

पता: **Near Laxmi Narayan Durga Mata Temple, NH 48, Neemrana, Kotputli-Behror-301705**

Mobile No / Email : **9829664373 / rorpcb.bkt@gmail.com**

प्रभारी अधिकारी//समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्त्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना / आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी//समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी//समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावें, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टेंडिग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी//समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/ अनुमोदन विधिक्षा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित रहकर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम स्थिति [illegible] अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी//समन्वयक प्रकरण की नई जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी की कार्यवाही [illegible] एवं आगामी तारीख [illegible] पत्रावली पर अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में [illegible] की [illegible]
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश/निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।

Signature valid
Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.03.11 17:44:53 IST
Reason: Approved

RajKaj Ref No.: 14107407

14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरूद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Sharda Pratap Singh)
Member Secretary

क्रमांक: प- F.10(729)(RPCB)/Legal/NGT/2025/1956 - 1957 दिनांक: ~~10~~ 18-03-2025

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Behror, is appointed as OIC on behalf of RSPCB with the direction for preparation the parawise factual report, contact the counsel of the State Board and get the draft reply/documents prepared so that same may be filed with approval of competent authority before Hon'ble NGT(CZ) Bench, Bhopal. Further, you are directed to discharge the duties of the Officer In-charge as prescribed under rule 233 of the Rajasthan Law & Legal Affairs Department Manual, 1999.

2. Shri Rohit Sharma, Advocate, E-5/43, Arera Colony, Bhopal, Pin-462016 Mobile No. 8435256569 with the request to file the reply, act and plead before the Hon'ble NGT(CZ) Bench, Bhopal on behalf of RSPCB. you will be paid fee as per RSPCB office order dated 05.03.2020. Further, you are directed to discharge the duties of the Officer In-charge as prescribed under rule 233 of the Rajasthan Law & Legal Affairs Department Manual, 1999.

Member Secretary

Signature valid
Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.03.11 17:44:53 IST
Reason: Approved

परिशिष्ट - 'अ'

NGT Matter
Urgent

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

RO/RPCB/NGT-03/420-422 Dated: 19/03/2025

District Collector,
Kotputli-Behror (Raj.)

Subject: **Nomination of Representative for Joint Committee as per Order of Hon'ble National Green Tribunal (CZ), Bhopal Bench in O.A. No. 26/2025 - Mukesh Kumar Gurjar & Ors. V/s State of Rajasthan & Ors dated 06/03/2025.**

Reference: 1. Hon'ble NGT order dated 06/03/2025. (Copy enclosed)
2. RSPCB, HQ, Jaipur letter no. 1954-1955 dated 18/03/2025.

Madam,

In reference to the above, the Hon'ble National Green Tribunal (CZ), Bhopal Bench in the matter of O.A.No. 26/2025 titled Mukesh Kumar Gurjar & Ors. V/s State of Rajasthan & Ors. has passed an order on 06/03/2025 and directed, inter-alia:

"We deem it just and proper to call a report on the matter in issue, in
present application, from a Joint Committee consisting of:
(i) One Representative from the District Collector, Kotputli, Behror, (Rajasthan.)
(ii) One Representative from the Rajasthan State Pollution Control Board, (Rajasthan)
6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

Signature Not Verified
Digitally signed by Rajkumar Sehra
Designation : Senior Environmental Engineer
Date: 2025.03.19 15:33:19 IST
Reason: Approved

पता: लक्ष्मी नारायण दुर्गा जी मंदिर के पास, एन.एच.-१४, नीलगांव, बेरला कोटपूतली-बहरोड
वेबसाइट: www.environment.rajasthan.gov.in
ई-मेल: rorpcb.bkt@gmail.com

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

7. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served
upon the committee and respondents.
8. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

The next hearing in the matter is scheduled for 1st May 2025.

You are kindly requested to nominate a suitable representative from your office to be part of the said Joint Committee. The nomination may be communicated to the undersigned at the earliest to facilitate coordination and further proceedings.

Thank you for your cooperation.

Yours Sincerely,

Encl. As above.

(R.K.Sehra)
Regional Officer

Copy to:

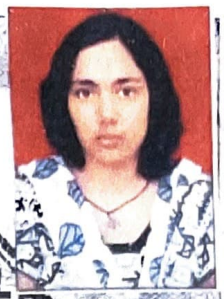
1. P.S. to Member Secretary, RSPCB, HQ, Jaipur.
2. SEE, Legal Section, RSPCB, HQ, Jaipur.

Regional Officer

Signature Not Verified
Digitally signed by Rajkumar Sehra
Designation : Senior Environmental Engineer
Date: 2025.03.19 15:33:19 IST
Reason: Approved

पता: लक्ष्मी नारायण दुर्गा जी मंदिर के पास, एन.एच -48 नीलगिरि रोड कोटपूतली-बहरोड
वेबसाइट: www.environment.rajasthan.gov.in
ई-मेल: rorpcb.bkt@gmail.com

परिशिष्ट 'ब'



भारतीय गैर न्यायिक

भारत INDIA

रु. 500

FIVE HUNDRED RUPEES

पाँच सौ रुपये

Rs. 500

सत्यमेव जयते

INDIA NON JUDICIAL

राजस्थान RAJASTHAN

E 553385

पूरक संविदा

सखअ/कोट/सीसी/-अप्र/अवधि वृद्धि/खप-276/2003

खनन पट्टा संख्या 276/2003 वास्ते खनिज चेजापत्थर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर क्षेत्रफल 1.00 हैक्टेयर की संविदा पंजीयन दिनांक 19-07-2006 के अतिरिक्त अनुवृद्धि (पूरक) संविदा का निष्पादन

यह अनुबन्ध आज दिनांक 25/10/ 2017 को 500/- रूपये के गैर न्यायिक मुद्रांक पत्र पर राजस्थान राज्य के राज्यपाल (जिन्हें एतद् पश्चात् "सरकार" के रूप में संदर्भित किया गया है और इस अभिव्यक्ति में, जहां संदर्भ में ऐसा स्वीकार हो, कार्यालय मे उनके उत्तराधिकारी तथा समनुदेशिती सम्मिलित है) प्रथम पक्ष

व

सुश्री शिखा अग्रवाल पुत्री श्री सीताराम अग्रवाल निवासी- नारेहड़ा, तहसील कोटपूतली जिला जयपुर (जिसे एतद् पश्चात् "पट्टेदार" के रूप में संदर्भित किया गया है और इस अभिव्यक्ति मे, जहां संदर्भ में ऐसा स्वीकार हो, उसके वारिस, निष्पादक, प्रशासक, प्रतिनिधि और अनुज्ञाप्राप्त समनुदेशिती सम्मिलित है) द्वितीय पक्ष

और दोनो पक्ष एतद्द्वारा निम्न प्रकार सहमत है :-

यह है कि श्रीमती विद्या देवी पत्नी श्री राजेन्द्र प्रसाद महाजन अग्रवाल निवासी- नांगल चौधरी, तहसील नारनौल, जिला महेन्द्रगढ (हरि0) के पक्ष मे खनन पट्टा खनिज चेजापत्थर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर में क्षेत्र 1.00 हैक्टर का कार्यालय आदेश सखअ/कोट/सीसी/खप. 276/03/682 दिनाक 23-02-2006 एवं समसंख्यक आदेश क्रमांक 2451 दिनांक 18-07-2006 के द्वारा संविदा पजीयन तिथि से 20 वर्ष (परन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण नियमानुसार होगा) के लिए स्थिरभाटक रूपये 15,000/- वार्षिक पर स्वीकृत हुआ। तदनुसार संविदा का निष्पादन दिनांक 18-07-2006 को किया जाकर पंजीयन दिनांक 19-07-2006 को पजीबद्ध हुआ। इस प्रकार खनन पट्टा दिनांक 19-07-2006 से प्रभाव में आया। उक्त पट्टा इन्तकालान्तरण कार्यालय आदेश समसंख्यक क्रमांक 206 दिनाक 30-03-2011 के द्वारा सुश्री शिखा अग्रवाल पुत्री श्री

Shikha

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
कोटपूतली

खनि अभियन्ता
खान एवं भू-विज्ञान विभाग, जयपुर

ATTESTED
Saini

Scanned By Camera Scanner

क्रमांक 5911 दिनांक 11/9/2017

मुद्रांक का भाग 500

क्रेता का नाम [illegible]

पिता का नाम [illegible]

जाति ..... निवासी ...AKESI कलां

वास्त .....

राजस्थान स्टाम्प अधिनियम, 1998 की
स्टाम्प शीट पर ई-भारित अधिरोपित

1. आधारभूत अवसंरचना सुविधाओं हेतु (धारा 3-क)-10% स्टाम्प	50
2. सामाजिक सुरक्षा के प्रयोजन हेतु (धारा 3-ख)-10% स्टाम्प	50
कुल जमा	100

बूलाराम सैनी, स्टाम्प
ला.न.7/14, तहसील परिसर

Scanned By Camera Scanner

सीताराम अग्रवाल निवासी– नारेहड़ा, तहसील कोटपूतली जिला जयपुर के पक्ष में उक्त वर्णित खनन पट्टा की शेष अवधि के लिए स्वीकृत किया गया, तदनुसार हस्तानान्तरण संविदा का निष्पादन दिनांक 30–03–2011 को किया जाकर उप पंजीयक कोटपूतली के यहां पर दिनांक 30–03–2011 को पंजीबद्ध हुआ। इस प्रकार श्री सुश्री शिखा अग्रवाल पुत्री श्री सीताराम अग्रवाल निवासी– नारेहड़ा, तहसील कोटपूतली जिला जयपुर के पक्ष में उक्त वर्णित खनन पट्टा दिनांक 30–03–2011 से शेष अवधि के लिए प्रभाव में आया। उक्त खनन पट्टे की 20 वर्ष से 30 वर्ष अर्थात् 19–07–2006 से 18–07–2036 तक की अवधि वृद्धि कार्यालय आदेश क्रमांक 1421 दिनांक 12–07–2012 से की गई। जिसका नॉन ज्यूडिशियल स्टाम्प पेपर पर संविदा निष्पादन दिनांक 12–07–2012 को किया जाकर नोटेरी से तस्दीक दिनांक 18–07–2012 को हुआ। तत्पश्चात्

यह है कि राज्य सरकार द्वारा दिनांक 01–03–2017 को राजस्थान अप्रधान खनिज रियायत नियम, 2017 अधिसूचित किये हैं, जिसका नियम 9 खनन पट्टे की अवधि के संबंध में हैं, खनन पट्टा दिनांक **19–07–2006** से प्रभावशील होकर, दिनांक **18–07–2036** तक की अवधि हेतु स्वीकृत हैं। राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 9(2) के अनुसार जिन खनन पट्टो की अवधि 50 वर्ष से कम है उन्हें 50 वर्ष तक बढ़ाना हैं। कार्यालय आदेश क्रमांक 47 दिनांक 10–04–2017 से आपके पक्ष में स्वीकृत खनन पट्टे की अवधि 50 वर्ष होने से दिनांक **18–07–2056** तक स्वतः ही बढ़ गई है। अतः राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 9(2) के अनुसार इस पूरक संविदा का निष्पादन किया गया है।

अन्य शर्तें :–

यह है कि पूर्व में किए गए संविदा निष्पादन के अनुसार तथा उनमे संशोधन राज्य सरकार द्वारा दिनांक 01–03–2017 को राजस्थान अप्रधान खनिज रियायत नियम, 2017 अधिसूचित किये हैं, जिसका नियम 9 खनन पट्टे की अवधि के संबंध एवं राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 9(2) के अनुसार खनन पट्टें की उक्तानुसार बढाई गई समयावधि में भी पट्टाधारी द्वारा मूल खनन पट्टा स्वीकृति आदेश में अंकित समस्त शर्तो तथा संविदा की शर्तों व प्रतिबन्धों की तदानुसार पूर्व पालना की जाएगी एवं केन्द्र/राज्य सरकार द्वारा समय–समय पर जारी समस्त आदेश/निर्देशों की भी तदानुसार पूर्व पालना करनी होगी।

(राजस्थान के राज्यपाल की ओर से)
खान एवं भू-विज्ञान विभाग, जयपुर

हo प्रमाणित

Shikha
हस्ताक्षर पट्टाधारी

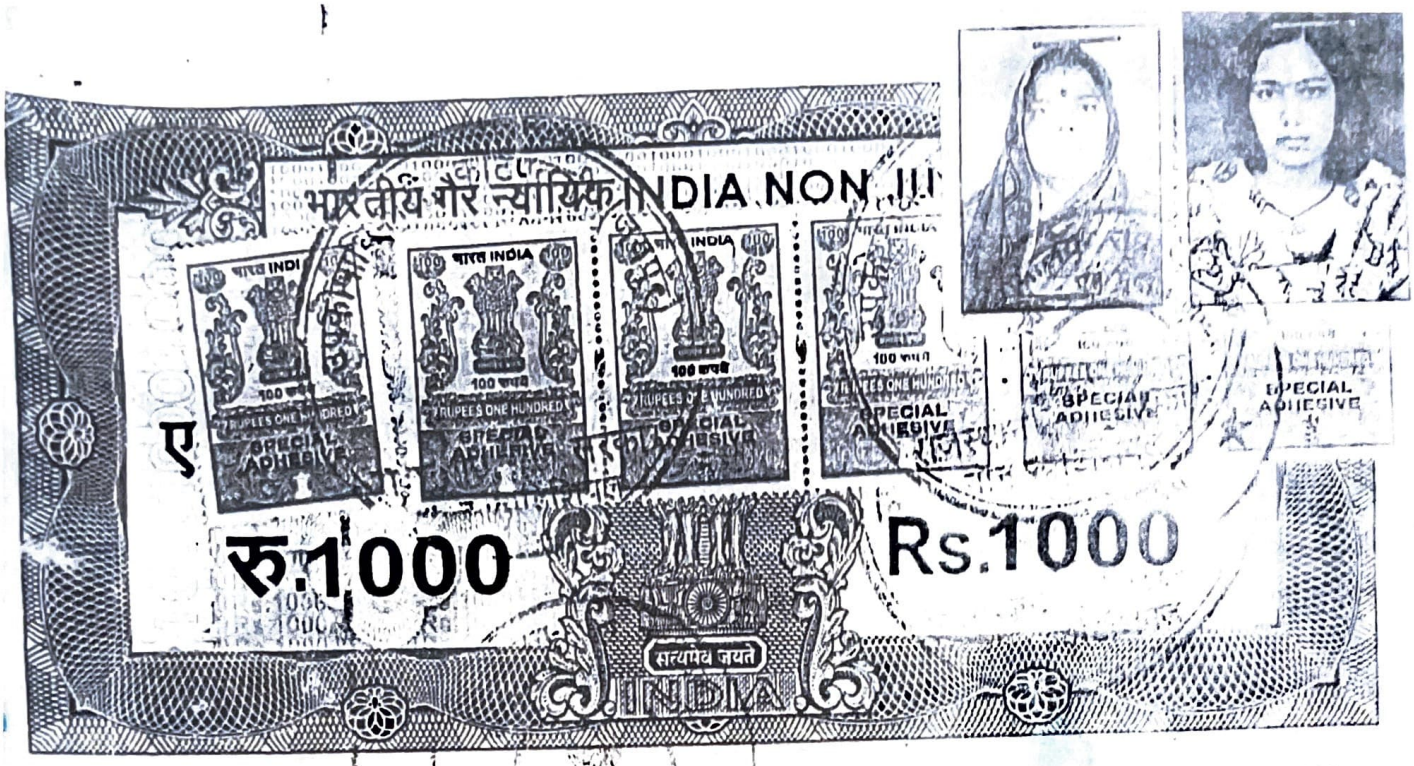
सहायक खनि अभियन्ता
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
कोटपूतली

गवाह :– Main.

1 मनीष सैनी S/o विनोद कुमार सैनी
वार्ड नं. 8 नो- बाहरी, केशव नगर
कोटपूतली (जयपुर)

2 Ishwar Jat
Ishwar Jat S/o Beerbal Jat
Vpo- Nayabas, Teh- Bansur
Alwar

ATTESTED
Notary



राजस्थान RAJASTHAN

एम.एल. 276/03

हस्तानान्तरण संविदा

हस्तानान्तरण संविदा निष्पादन किता स्टाम्प पेपर रुपयें 3100/– कुल नग 2 पर रुपये 1600/– का नग एक, रुपये 1500 /– का नग एक पर खनन पट्टा वास्ते खनिज चेजा पत्थर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर (राजस्थान) का वार्षिक स्थिर भाटक रूपयें 15,000/– पर (जो कि राजस्थान अप्रधान खनिज रियायत नियम 1986 के नियम 18(3) के तहत् प्रत्येक पांच वर्ष पश्चात् स्वतः पुनः निर्धारित मान्य होकर देय होगा) दिनांक पंजीयन की तिथि से 20 वर्ष हेतु इस कार्यालय के आदेश क्रमांक सखअ/कोट/सीसी/खप– 276/03/682 दिनांक 25.2.06 एवं समसंख्यक आदेश क्रमांक 2451 दिनांक 18–7–06 से श्रीमती विद्या देवी पत्नी श्री राजेन्द्र प्रसाद महेरिया निवासी– नांगल चौधरी, तहसील नारनौल, जिला महेन्द्रगढ (हरियाणा) के पक्ष में स्वीकृत किया गया। जिसकी संविदा का निष्पादन दिनांक 18–7–06 को किया जाकर, पंजीयन दिनांक 19–7–06 को किया गया। इस प्रकार खनन पट्टा दिनांक 19–7–06 से 20 वर्ष हेतु प्रभाव में आया।

विद्या देवी
हस्तानान्तरण कर्ता

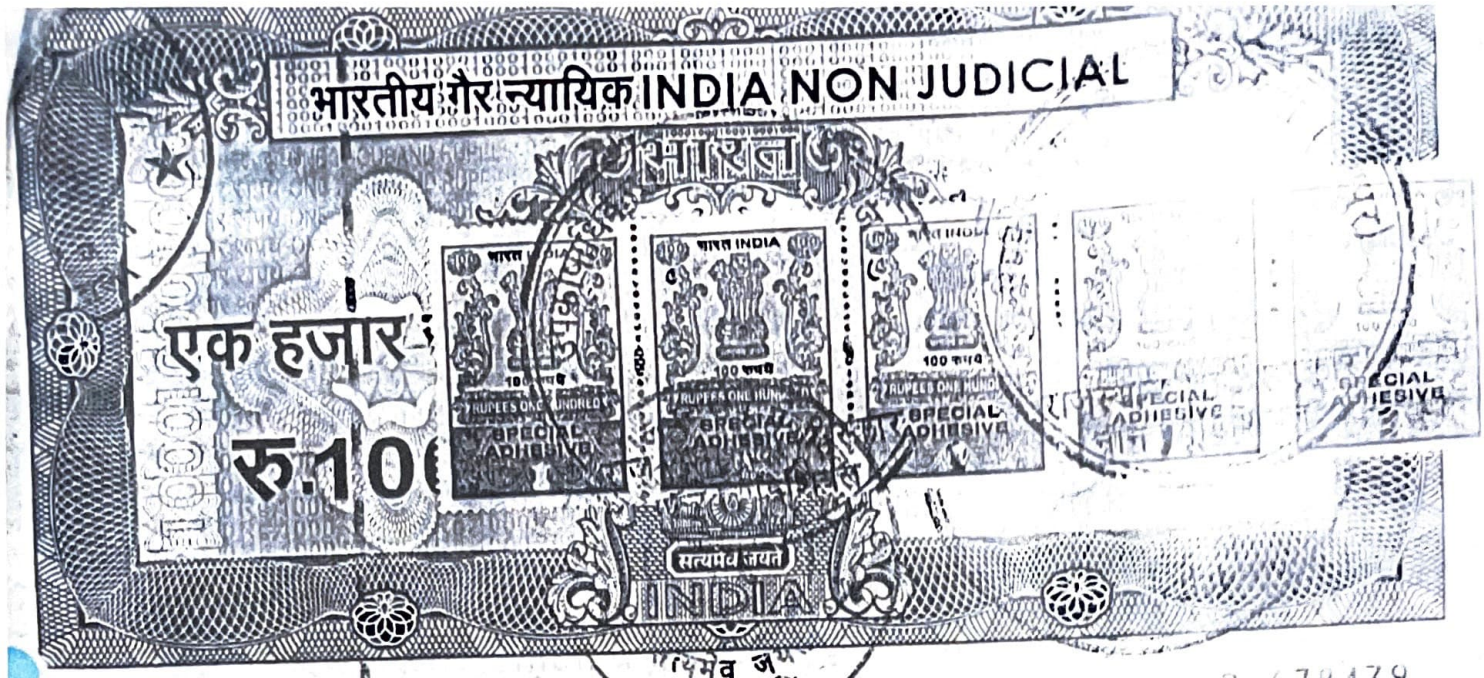
Shikhar
हस्तानान्तरिति

राजस्थान के राज्यपाल की ओर से

उप-पंजीयक, कोटपूतली

24.3.2011

12605



राजस्थान RAJASTHAN

B 678439

सहायक खनि अभियन्ता, कोटपूतली के आदेश क्रमाक सखअ/कोट/सीसी/अप्र/खप-270/03/206 दिनांक 30-3-2006 से सु0श्री शिखा अग्रवाल पुत्री श्री सीताराम अग्रवाल निवासी- नारेहड़ा, तहसील कोटपूतली, जिला जयपुर (राज0) के पक्ष में शेष अवधि के लिए मूल संविदा की शर्तो पर हस्तानान्तरण स्वीकृत किया गया।

1. हस्तानान्तरिति राजस्थान अप्रधान खनिज रियायत नियम 1986 एवं उसमें समय-समय पर होने वाले संशोधनों एवं मूल संविदा की शर्तो के अनुरूप मान्य होगें।
2. हस्तानान्तरिति द्वारा भू-भाटक जैसा की राजस्व अधिकारी तय करें देय होगा। अन्य कर केन्द्रीय एवं राज्य सरकार के प्रचलित नियमों के अनुसार देय होगें।
3. शासन के जारी परिपत्र दिनांक 29-9-03 में दिये गये दिशा निर्देशो की पालना हस्तानान्तरीत द्वारा सुनिश्चित की जावेगी।
4. हस्तानान्तरिति के पक्ष में अन्तिम रूप से हस्तानान्तरण नहीं हो जाता तब तक हस्तानान्तरण कर्ता खनन पट्टा का अधिशुल्क निर्धारण करायेगा, मासिक आंकडें प्रस्तुत करेंगा, स्थिर भाटक की किस्त समय पर जमा करायेगा, हस्तानान्तरण होने के पश्चात् यदि पूर्व की कोई बकाया निकलती है, तो सम्पूर्ण राशि हस्तानान्तरीत जमा करायें।

शिखा देवी
हस्तानान्तरण कर्ता

Shikhaa
हस्तानान्तरिति

राजस्थान के राज्यपाल की ओर से

उप-पंजीयक, कोटपूतली

Scanned By Camera Scanner

आज दिनांक 30 माह March सन् 2011 को 16:27 बजे
श्री / श्रीमती / सुश्री VIDHYA DEVI पुत्र / पुत्री / पत्नी श्री RAJENDER PRASAD
उम्र 0 वर्ष, जाति HINDUSTAN, व्यवसाय HV
निवासी NANGAL CHOUDHARY NARNAUL
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

30/3/11

हस्ताक्षर प्रस्तुतकर्ता (2011001725)

हस्ताक्षर उप पंजीयक, KOTPUTLI

उप-पंजीयक, कोटपुतली

(Mining lease & transfer of mining lease)

रसीद नं0 201100142 दिनांक 30/03/2011
पंजीयन शुल्क रू0 480/-
प्रतिलिपि शुल्क रू0 200/-
पृष्ठांकन शुल्क रू0 0/-
अन्य शुल्क रू0 238/-
कमी स्टाम्प शुल्क रू0 0/-
कुल योग रू0 918/-

30/3/11

(2011001725) उप पंजीयक KOTPUTLI

उप-पंजीयक, कोटपुतली

(Mining lease & transfer of mining lease)

Scanned By Camera Scanner

सो आज दिनांक 30 माह March वर्ष 2011 को त्रिपक्षीय हस्तानान्तरण संविदा का हस्तानान्तरण कर्ता, हस्तानान्तरिति एवं राजस्थान के राज्यपाल की और से (सहायक खनि अभियन्ता, कोटपूतली) के मध्य सम्पन्न हुआ।

विद्या देवी Vidhya Devi

हस्तानान्तरण कर्ता

Vikchal

हस्तानान्तरिति

राजस्थान के राज्यपाल की ओर से

साक्षी:- 1. Surender Agarwal Surender Ag S/o Sh. Sitaram Ag.

2. Raghav Kumar S/o Sh. Kishwani Kotputli

उप-पंजी

हस्ताक्षर फोटो अगूंठे

उक्त श्री / श्रीमती / सुश्री (Executant)
1-VIDHIYA DEVI/RAJENDER PRASAD
Age:0, Caste-MAHAJAN
Ocu.-HW
R/O-NANGAL CHOUDHARY NARNAUL

विद्या देवी

ने लेख्यपत्र Mining lease & transfer of mining lease
को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान
1. श्री / श्रीमती / सुश्री SURESH
पुत्र / पुत्री / पत्नी श्री MATADEEN उम्र 46 वर्ष
जाति MAHAJAN व्यवसाय BUSS
निवासी NAREHADA

Shikhad

2. श्री / श्रीमती / सुश्री RAJENDER
पुत्र / पुत्री / पत्नी श्री SADHIRAM उम्र 60 वर्ष
जाति MAHAJAN व्यवसाय BUSS
निवासी NANGAL CHOUDHARY NARNAUL ने की है जिनके
समस्त हस्ताक्षर एंव अगूंठा के निशान मेरे समक्ष लिये गयें हैं।

(2011001725)
(Mining lease & transfer of mining lease)

उप पंजीयक, KOTPUTLI

आज दिनांक 30/03/2011 को
पुस्तक संख्या 1 जिल्द संख्या 461
में पृष्ठ संख्या 168 क्रम संख्या 2011001280 पर
पंजिबद्व किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 1225
के पृष्ठ संख्या 145 से 162 पर
चस्पा किया गया।

(2011001725)
(Mining lease & transfer of mining lease)

उप पंजीयक, KOTPUTLI

उप-पंजीयक, कोटपूतली

Scanned By Camera Scanner

परिशिष्ट - 'स'

कार्यालय उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर

Phone: 0141–2617319
E-mail: dcfwl.zoo forest@rajathan.gov.in

क्रमांक एफ16(1)एफसीए/उवसं/जू/2023–24/7017 दिनांक :-13.9.23

निमित्त,

सहायक खनि अभियन्ता,
कोटपूतली।

विषयः–खनन पट्टा संख्या 276/03 खनिज चेजा पत्थर क्षेत्रफल 1.00 हैक्टर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर की वन्यजीव अभयारण्य के संबंध में सूचना चाहने बाबत्।

संदर्भः–आपका पत्रांक 174 दिनांक 02.02.2023 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आप द्वारा खनन पट्टा संख्या 276/03 खनिज चेजा **पत्थर क्षेत्रफल 1.00 हैक्टर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर की नाहरगढ वन्यजीव अभयारण्य की सीमा से दूरी चाही गई है।** जिसके संबंध में क्षेत्रीय वन अधिकारी, नाहरगढ अभयारण्य के पत्रांक 537 दिनांक **11.09.2023 द्वारा प्रस्तुत की गई रिपोर्टानुसार खनन पट्टा संख्या 276/03 की नाहरगढ वन्यजीव अभयारण्य एवं ईको–सेन्सिटिव जोन से दूरी की सूचना (नाहरगढ अभयारण्य एवं पारिस्थितिकी संवेदी जोन की अधिसूचना की GPS की KML अनुसार)** निम्नानुसार है।

S.No.	Observation	Reply		
	Longitude and Latitude of the Mining lease.	Piller No.	Latitude	Longitude
		Frp well of Ramawatar Sharma	27 40 46.62980	76 02 50.82650
		A	27 40 44.58	76 02 46.31
		B	27 40 44.84	76 02 44.69
		C	27 40 44.42	76 02 43.39
		D	27 40 44.82	76 02 42.47
		E	27 40 43.29	76 02 41.98
		F	27 40 41.31	76 02 44.87
		G	27 40 43.42	76 02 47.46
		H	27 40 44.16	76 02 47.16
	Distance of the Mining lease from boundary of Nahargarh Wildlife Sanctuary.	70.000 K.m. Approx		
	Distance of the Mining lease from Eco- Sensitive Zone of Nahargarh Wildlife Sanctuary	59.000 K.m. Approx		

भवदीय,

(संग्राम सिंह कटियार)IFS
उप वन संरक्षक (वन्यजीव),
चिडियाघर,जयपुर

Mail id: dcfwljaipur@gmail.com

Azadi ka Amrit Mahotsav

Ph: 0141-2303068

कार्यालय उप वन संरक्षक, वन्यजीव जयपुर

क्रमांक: एफ ( ) FCA / उवसवजी / 2023–24 / 5271 दिनांक : 29/8/23

निमित:–

सहायक खनि अभियन्ता,
कोटपूतली

विषय :– खनन पट्टा 276 / 03 वास्ते खनिज चेजा पत्थर क्षेत्रफल 1.00 हैक्टेयर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर में जमवारामगढ अभ्यारण्य से दूरी के सम्बन्ध में।

सन्दर्भ :– आपका सखअ / कोट / सीसी / अप्र / ख.प.276 / 03 / 173 दिनांक 02.02.2023

महोदय,

संदर्भित पत्र द्वारा प्रस्तुत खनन पट्टा 276 / 03 वास्ते खनिज चेजा पत्थर क्षेत्रफल 1.00 हैक्टेयर निकट ग्राम बेरी तहसील कोटपूतली जिला जयपुर में चाही गई सूचना संदर्भित पत्र के साथ संलग्न जी.पी.एस कॉर्डिनेट्स एवं KML File अनुसार विवरण निम्नानुसार है:–

S.No.	Observation	Reply
1.	Longitude and Latitude of the mining lease.	Sr.No. / Longitude / Latitude FRP Well of Bhanwar Singh: 76°02'50.83"E / 27°40'46.63"N A: 76°02'46.31"E / 27°40'44.58"N B: 76°02'44.69"E / 27°40'44.84"N C: 76°02'43.39"E / 27°40'44.42"N D: 76°02'42.47"E / 27°40'44.82"N E: 76°02'41.98"E / 27°40'43.29"N F: 76°02'44.87"E / 27°40'41.31"N G: 76°02'47.46"E / 27°40'43.42"N H: 76°02'47.16"E / 27°40'44.16"N
2.	Distance of the mining lease from boundary of Jamwamgarh Wildlife Sanctuary excluding digota block.	51.11 Km. (Approx)
3.	Distance of the mining lease from Eco-sensitive Zone of Jamwaramgarh Wildlife Sanctuary excluding digota block.	50.53 Km. (Approx)
4	Distance of the given mining lease from Digota forest block part of Jamwaramgarh Sanctuary for which ESZ is not notified. (As per KML given, distance from nearest coordinate "G")	59.61 Km. (Approx)

अतः उक्त रिपोर्ट अनुसार प्रस्तावित खनन पट्टा जमवारामगढ वन्यजीव अभयारण्य सीमा एवं ESZ सीमा से 10कि.मी परिधि से बाहर है।

(सागर पवार, IFS)
उप वन संरक्षक,
वन्यजीव, जयपुर

कार्यालय उप वन संरक्षक, बाघ परियोजना सरिस्का

क्रमांक एफ( )सर्वे / बापस / 2023–24 / 16343 दिनांक – 24/08/2023

निमित्त:–

सहा. खनि. अभियन्ता,
कोटपूतली।

विषय:– खनन पट्टा 276 / 03 वास्ते खनिज चेजापत्थर क्षेत्रफल 1.00 निकट ग्राम बेरी तहसील कोटपूतली ज़िला जयपुर की वन्य जीव अभ्यारण्य के संबंध में सूचना चाहने बाबत।

सन्दर्भ:– आपका पत्र कमांक 175 दिनांक 02.02.2023

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र में अंकित खनन पट्टा संख्या 276 / 03 निकट ग्राम बेरी तहसील कोटपूतली, जिला जयपुर के निम्नलिखित बिन्दु संख्या 1 पर वर्णित जी.पी.एस कॉर्डिनेट तथा संलग्न प्राप्त खनन पट्टे की KML अनुसार दूरी सम्बन्धी विवरण निम्न प्रकार है :–

S.No.	Observation	Reply		
1.	Longitude and Latitude of the mining lease. (Submitted by mining engineer)	Pillar	Latitude	Longitude
		A	27° 40'44.58"	76° 02' 46.31"
		B	27° 40'44.84"	76° 02' 44.69"
		C	27° 40'44.42"	76° 02' 43.39"
		D	27° 40'44.82"	76° 02' 42.47"
		E	27° 40'43.29"	76° 02' 41.98"
		F	27° 40'41.31"	76° 02' 44.87"
		G	27° 40'43.42"	76° 02' 47.46"
		H	27° 40'44.16"	76° 02' 47.16"
2.	Distance of the Mining lease from boundary of Nahargarh Wildlife Sanctuary.	NOT APPLICABLE		
3.	Distance of the Mining lease from boundary of Jamwamgarh Wildlife Sanctuary.	NOT APPLICABLE		
4.	Distance of the Mining Lease from boundary of Sariska Wildlife Sanctuary.	Approx 36.800 Km.		
5.	Distance of the Mining Lease from boundary of Sariska Tiger Reserve	Approx 31.800 Km.		
6.	Distance of the Mining lease from boundary of Critical Tiger Habitat.	Approx 31.800 Km.		
7.	Distance of the Mining lease from Eco-sensitive Zone of Nahargarh Wildlife Sanctuary.	NOT APPLICABLE		
8.	Distance of the Mining lease from Eco-sensitive Zone of Jamwaramgarh Wildlife Sanctuary.	NOT APPLICABLE		
9.	Distance of the mining lease from Buffer Zone of Sariska Wildlife Sanctuary/Sariska Tiger Reserve/Critical Tiger habitat or any other forest area where mining activities cannot be carried out.	Approx 32.900 Km. (From Buffer Area)		

उक्त वर्णित जी.पी.एस. कॉर्डिनेट के अनुसार उक्त खनन पट्टा संख्या 276 / 03 इस कार्यालय अधीन अभ्यारण्य / सी.टी.एच. की 10 कि.मी. की परिधि से बाहर स्थित है।अतः सूचनार्थ प्रेषित है।

भवदीय
(डी.पी.जागावत)
उप वन संरक्षक
बाघ परियोजना सरिस्का

Signature Valid
Digitally signed by Devendra Pratap Jagawat
Designation : Deputy Conservator Of Forest
Date: 2023.08.24 15:45:39 IST
Reason: Approved

RajKaj Ref No : 4582541

परिशिष्ट - 'द'

State Level Environment Impact Assessment Authority, Rajasthan
4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Secti/Project/Cat. 1(a)B2 (EC)14-15 Jaipur, Dated: 31 MAR 2016

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table 1 below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire. EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

[illegible]	Proposal No.	Category Item No. (as per Schedule)	Name of Project Proponent	Details of Mine	Project Cost	Water Requirement & Source	Fuel & Energy:-	Environment Management Plan Amont Rs.	CSR /ESR Activities Amont Rs	Green Belt/ Plantation	Budgetary Breakup for Labour Amont Rs.
1	2	3	4	5	6	7	8	9	10	11	12
1	2889	B2	Shri Hari Ram S/O Sh. Misra Ram, Village, Jalsu Nanak Tehsil Degana Distt. Nagaur (Raj.)	Mineral: Granite M.L.No. : 02/14 Area : 1.6460 Ha. Khasra No. : 1125, 1126 Village : Rammaliya Tehsil Bhinay Distt. Ajmer (Raj.) Production Capacity: 76500.5 TPA	Rs. 70.0 Lac	2.95K LD	Electricity & Diesel will be used	Capital 75,000 & Recurring Cost 40,000 Per Year	40,000/- Per Year	Capital 75,000 & Recurring Cost 7,000 Per Year	25,000/- Per Year
2	3272	B2	M/s Marvellous Experts R/O Opp. Hill Top Marbles, Industrial Area, Sukher, Distt. Udaipur (Raj.)	Mineral: Quartz & Feldspar M.L.No. : 246/14 Area : 4.0005 Ha. Khasra No. : 834, 788, 787, 790, 798, 799, 803, 814 & 831 Village : Rawliya Kalan Tehsil Gogunda Distt. Udaipur (Raj.) Production Capacity: Quartz 2250 TPA Feldspar 42750 TPA	Rs. 40.0 Lac	2.8 KLD	Electricity & Diesel will be used	Capital 30,000 & Recurring Cost 30,000 Per Year	27,000/- Per Year	Capital 30,000 & Recurring Cost 5,000 Per Year	20,000/- Per Year
3	3270	B2	M/s Marvellous Experts R/O Opp. Hill Top Marbles, Industrial Area, Sukher, Distt. Udaipur (Raj.)	Mineral: Quartz & Feldspar M.L.No. : 248/14 Area : 4.3297 Ha. Khasra No. : 1253 to 1256, 1245, 1354, 1217, 1242, 1250 to 1252, 1264, 1346,1327/1, 1358, 1348 Village : Rawliya Kalan Tehsil Gogunda Distt. Udaipur (Raj.) Production Capacity: Quartz 2300 TPA Feldspar 43700 TPA	Rs. 50.0 Lac	5.00 KLD	Electricity & Diesel will be used	Capital 55,000 & Recurring Cost 35,000 Per Year	30,000/- Per Year	Capital 55,000 & Recurring Cost 3,500 Per Year	20,000/- Per Year
4	3271	B2	M/s Marvellous Experts R/O Opp. Hill Top Marbles, Industril Area, Sukher Distt.	Mineral: Quartz & Feldspar M.L.No. : 247/14 Area : 4.1964 Ha. Khasra No. : 778, 762, 770,	Rs. 50.0 Lac	3.3 KLD	Electricity & Diesel will be used	Capital 55,000 & Recurring Cost 35,000 Per Year	30,000/- Per Year	Capital 55,000 & Recurring Cost 3,500 Per	20,000/- Per Year

Scanned with OKEN Scanner

			R/O Nareheta, Tehsil Kotputli, Distt. Jaipur (Raj.)	Area : 1 Ha. Khasra No. : 1121, 952, 951 Village : Beri Tehsil : Kotputli Distt. Jaipur (Raj.) Production Capacity: 1,64,000 TPA							
17	2922	B2	Miss. Shikha Agarwal D/O Sh. Sitaram Agarwal R/O Nahera, Tehsil Kotputli Distt. Jaipur (Raj.)	Mineral: Masonary Stone M.L.No. : 276/2003 Area : 1 Ha. Khasra No. : 1057 Village : Beri Tehsil : Kotputli Distt. Jaipur (Raj.) Production Capacity: 1,99,000 TPA	Rs. 10.0 Lac	5.00 KLD	Diesel will be used	40,000/- Per Year	50,000/- Per Year	20,000/- Per Year	25,000/- Per Year
18	3325	B2	Shri Mohammad Faruq S/O Shri Gulbaz Khan R/O Village Sawa, Tehsil & Distt. Chittorgarh (Raj.)	Mineral: Red Ochre & China Clay M.L.No. : 09/2000 Area : 4.88 Ha. Khasra No. : 53, 153/2, 204/155, 205/155, 153/1 Village Hatipura (Kesarpura) Tehsil Bhadesar Distt. Chittorgarh (Raj.) Production Capacity: Red Ochre 1,33,964 TPA & China Clay 1,11,357 TPA	Rs. 75.0 Lac	7.30 KLD	Diesel will be used	40,000/- Per Year	40,000/- Per Year	7,000/- Per Year	25,000/- Per Year
19	3328	B2	Sh. Iswar Singh Rathore S/O Shri Magan Singh Rathore R/O Village Jayani Post Kathali Tehsil Jayal Distt. Nagaur (Raj.)	Mineral: Siliceous Earth M.L.No. : 125/14 Area : 4.55 Ha. Khasra No. : 342, 351, 352 Village Sajit Tehsil Fatehgarh Distt. Jaisalmer (Raj.) Production Capacity: 30,001 TPA	Rs. 50.0 Lac	3.60 KLD	Diesel will be used	35,000/- Per Year	30,000/- Per Year	3,500/- Per Year	20,000/- Per Year
20	2822	B2	Smt. Leela Devi W/O Shri Ramakishan R/O First C Road, Sardarpura Distt. Jodhpur (Raj.)	Mineral: Masonary Stone M.L.No. : 330/2008 Area : 1 Ha. Khasra No. : 428, 429, 430 Village Satlana Tehsil Luni Distt. Jodhpur (Raj.) Production Capacity: 90,225 TPA	Rs. 50.0 Lac	10.20 KLD	Diesel will be used	50,000/- Per Year	50,000/- Per Year	10,000/- Per Year	50,000/- Per Year
21	3137	B2	Sh. Om Prakash Gupta S/O Shri Radhe Shyam Gupta R/O Bapu Nagar, Jaipur (Raj.)	Mineral: Masonary Stone M.L.No. : 123/90 Area : 1 Ha. Khasra No. : 58/1 Village Dev Ka Harmara Tehsil Amber Distt. Jaipur (Raj.) Production Capacity: 47,000 TPA	Rs. 10.0 Lac	5.00 KLD	Diesel will be used	50,000/- Per Year	45,000/- Per Year	20,000/- Per Year	30,000/- Per Year
22	3865	B2	Sh. Yogesh Katara R/O D-178, Lane No.8, Gotam Marg, Nirman	Mineral: Masonary Stone M.L.No. : 110/96 Area : 1 Ha.	Rs. 30.0 Lac	5.00 KLD	Diesel will be used	50,000/- Per Year	50,000/- Per Year	20,000/- Per Year	40,000/- Per Year

Scanned with OKEN Scanner

		(Raj.)	Village: Bhatolav Tehsil: Sarwar District: Ajmer, Raj. Production Capacity: 33,300 TPA							
[illegible]	[illegible]	8.2	Sh. Yogesh Kataria S/O Sh. Chandra Kishor Kataria &C Contact Person Sh. Yogesh Kataria, S-8, Mansi Path Shastri Nagar, Ajmer (Raj.)	Mineral: Masonary Stone M.L.No. 28/97 Area : 1 Hs. Khasra No. : 407 Village : Maheshwas Tehsil : Phulera Distt. Jaipur (Raj.) Production Capacity: 2,10,000 TPA	Rs. 30.0 Lac	5.00 KLD	Diesel will be used	50,000/- Per Year	50,000/- Per Year	20,000/- Per Year	40,000/- Per Year
[illegible]	[illegible]	8.2	Sh. Rajesh Sharma S/O Sh. Yogesh Kataria R/O D-178, Lane No.8, Gotan Marg, Nirman Nagar, Ajmer (Raj.)	Mineral: Masonary Stone M.L.No. 94/95 Area : 1 Hs. Khasra No. : 407 Village : Maheshwas Tehsil : Phulera Distt. Jaipur (Raj.) Production Capacity: 3,00,000 TPA	Rs. 30.0 Lac	5.00 KLD	Diesel will be used	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	40,000/- Per Year

3. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the individual proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantaton and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A **SPECIFIC CONDITIONS**

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the **project proponent for the mining lease as per details mentioned against that name in the Table-1 above.**
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to the quality **mentioned against the name of the Project Proponent in Col no.-7** Necessary permission shall be taken from CGWA for withdrawal **Project Proponent** of ground water.
6. As envisaged, the PP shall invest **the amount as mentioned in Col- 9 of Table no – 1 against the name of Project Proponent** towards annual recurring cost for implementing the Environment Management Plan.

Scanned with OKEN Scanner

7. Further, for ESR/C.S.R. The amount as mentioned in Col- 10 Table no-1 against Name of Project Proponent (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of **Amount as mentioned in Col – 12 of Table no-1 against the name of Project Proponent** per annum for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee.STP/Quarry Liscence holder.The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.In the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.

Scanned with OKEN Scanner

22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-1992 if applicable (District-Alwar).

B. **GENERAL C ONDITIONS**

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.

Scanned with OKEN Scanner

15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act.1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (EC)14-15

Copy to following for information and necessary action:

1. Secretary,Ministry of Environment,Forest & Climate Change,Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad,(IFS Retd.),250, Gomes Defence Colony,Vaishali Nagar,Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table 1.

M.S. SEIAA (Rajasthan)

Scanned with OKEN Scanner

परिशिष्ट - 'अ'

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

सत्यमेव जयते

NO: 51253850|NWZ|Ajmer Region 1|Perm|2025|271912 Ajmer, Date: 31/01/2025

कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दुरभाष संख्या : 0145-2425537

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

श्री गोपाल माली, खान प्रबंधक

(फोरमेन प्रमाण पत्र संख्या FR-E/2402230359004054, dated 20.01.2025)

निवासी ग्राम धुलखेड़ा, मालोला, भीलवाड़ा, राजस्थान -311802

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) के अंतर्गत एक खान में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application dated 25.01.2025, online application vide ID No. 271912, dated 25.01.2025, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines **(also designated as Director General of Mines Safety)** under Regulation 34 (6) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety **(also designated as Director General of Mines Safety)** under section 6(1) of Mines Act, 1952, I, hereby authorize you to manage Beri Masonry Stone Mine (ML No. 276/2003, LIN 2208975905) of Ms. Shikha Agrawal, located near village Beri, Tehsil Kotputli, District Jaipur of Rajasthan State, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine:
2. No working shall be extended below the superjacent ground in the mine.
3. **No workings shall be made or extended to within 45m of any public structures/roads/houses/railway of permanent in nature not belonging to the owner of the mine without obtaining specific permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.**
4. **No blasting shall be done within 50m of any dwellings not belonging to the owner of the mine.**
5. **No deep hole blasting shall be conducted without obtaining permission from this Directorate.**
6. **HEMM shall be not be deployed in the mine without obtaining permission in writing from this Directorate.**
7. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
8. The total amount of explosives used per day in the mine shall not exceed 100kg.
9. Average employment shall not exceed 75persons in all the mines.
10. Daily personal supervision shall be exercised by the manager at mine.

11. All work in the mines shall be carried out in day light hours only.
12. No ore dressing/handling/processing plant is attached with the mines.
13. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
14. Mine management shall ensure the followings :

    i. Rule 29B, Rule 77-A of the Mines Rules, 1955.
    ii. Maintaining of employment Forms/Registers as per DGMS (Circular) Legislative No 01 of April, 2017.

15. Mining Mate shall be appointed in the mine for supervision of the workings.
16. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
17. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
18. Airborne dust survey as provided in Regulation 124(3)(a) of the Metalliferous Mines Regulations, 1961 shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
19. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
20. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal https://return.shramsuvidha.gov.in and https://dgms.gov.in
21. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
22. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
23. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
24. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
25. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
26. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.

27. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
28. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
29. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
30. **This authorization will remain valid up to 24.01.2026.**

Your Faithfully
SURJEET KATEWA (DIRECTOR - AJMER REGION 1)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

परिशिष्ट - 'ए'

Regional Office Alwar

Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996Fax: 0144-2372996

Registered

File No F(Tech)/KOTPUTLI-BEHROR(Kotputli)/6931(1)/2023-2024/1386-1387

Order No 2023-2024/Alwar/5008 **Date:** 19/10/2023

Unit Id : 15,080

M/s Shikha Agarwal(Old Name Vidya Devi)

., Nangal Choudhary

Tehsil : Kotputli District : Jaipur

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Beri**, Tehsil-**Kotputli**, District- **Kotputli-Behror (M.L.No-276/03)**.

Ref: (i) Your application dated 12/10/2023
(ii) Received on 12/10/2023
(iii) Received at Head office on 03/10/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Shikha Agarwal(Old Name Vidya Devi),** a Mine of **Minor Mineral** having **M.L.No-276/03 in an area measuring 1.0000 Hectares** at/near Village-**Beri** ,Tehsil-**Kotputli**,District-**Kotputli-Behror**.

2 That this consent is valid for a period from **12/10/2023** to **30/09/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 CHEJA PATTHAR	199000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Deependra Jharwal
Date: 2023.10.19 22:40:18 IST
Reason: SelfAttested
Location:

Regional Office Alwar

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996Fax: 0144-2372996

Registered

File No F(Tech)/KOTPUTLI-BEHROR(Kotputli)/6931(1)/2023-2024/1386-1387

Order No 2023-2024/Alwar/5008 Date: 19/10/2023

Unit Id : 15,080

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 **That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wild life (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.**

7 **That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.**

8 **That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.**

9 **That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.**

10 **That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.**

11 **That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.**

12 **That adequate measures shall be taken for control of emissions from the areas prone to air pollution and mining operations.**

13 **That no discharge of effluent shall be made within or outside the premises.**

14 **That top soil shall be stacked separately and used for plantation & agriculture.**

Signature Not Verified
Digitally signed by Deependra Jharwal
Date: 2023.10.19 22:40:18 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996Fax: 0144-2372996

Registered

File No F(Tech)/KOTPUTLI-BEHROR(Kotputli)/6931(1)/2023-2024/1386-1387

Order No 2023-2024/Alwar/5008 Date: 19/10/2023

Unit Id : 15,080

15 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC)14-15 Jaipur dated 31/03/2016.

16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.

17 That no natural water course and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.

18 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.

19 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).

20 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

21 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).

22 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.

23 That you shall submit point wise compliance of the consent annually.

24 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.

25 That the lessee shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.

Signature Not Verified
Digitally signed by Deependra Jharwal
Date: 2023.10.19 22:40:18 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996Fax: 0144-2372996

Registered

File No F(Tech)/KOTPUTLI-BEHROR(Kotputli)/6931(1)/2023-2024/1386-1387

Order No 2023-2024/Alwar/5008 Date: 19/10/2023

Unit Id : 15,080

26 **That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.**

27 **That the grant of this consent to operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.**

28 **That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the state Board for violation of the provisions of the Air or the rules made there under.**

29 **That the ambient air monitoring shall be conducted after starting production in mine and report of monitoring to be submitted to the Board at the earliest.**

30 **That you shall submit application for renewal of consent at least 60 days before expiry of consent.**

31 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

32 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified
Digitally signed by Deependra Jharwal
Date: 2023.10.19 22:40:18 IST
Reason: SelfAttested
Location:

Regional Office Alwar

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996Fax: 0144-2372996

Registered

File No **F(Tech)/KOTPUTLI-BEHROR(Kotputli)/6931(1)/2023-2024/1386-1387**

Order No 2023-2024/Alwar/5008 **Date: 19/10/2023**

Unit Id : 15,080

35 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

(B):

1 Mining Engineer, Department of Mines Geology (GOR), Alwar, to inform that this Consent to Operate has been issued from the environmental angle only, and ensuring compliance of any other Act/Rule/Regulations/Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.

Regional Officer

Signature Not Verified
Digitally signed by Deependra Jharwal
Date: 2023.10.19 22:40:18 IST
Reason: SelfAttested
Location:

परिशिष्ट - क

प्रकरण संख्या 20/25

न्यायालय तहसीलदार तहसील पावटा जिला कोटपूतली–बहरोड

कमांक / रीडर / 2025 / 48 दिनाकः– 10/2/25

अंतर्गत धारा 90–क(राजस्थान भू0 राजस्व अधि0 1956 धारा 90–क)

नोटिस

बनाम श्रीमति पॉची पत्नि श्री.रामरतन जाति. गुर्जर आपको रिपोर्ट पटवारी की रिपोर्ट के आधार पर जरिये नोटिस सूचित किया जाता है कि आराजी खसरा नम्बर 749/1 रकबा 0.65 है0 किस्म बारानी–1, खसरा नम्बर 750 रकबा 0.65है0 किस्म पेटा तालबी ग्राम बेरी के खातेदारी में है। इसमे आपके द्वारा रकबा 0.10 है0 में 10 से 30 फीट गहरा रास्ता निर्माण कर बिना पूर्व स्वीकृति के अकृषि कार्य में काम में लिया जा रहा है। जो राज्यादेशों के विपरित एवं खिलाफ कानून के है।

अतः एतद द्वारा आपको आगाह किया जाता है कि आप दिनांक 18/2/25 को हाजिर होकर जवाब पेश करे कि क्यो नही आपका उक्त अवैध अकृषि कार्य धवस्त कर भूमि से बेदखल कर दिया जावे। नियत तिथि का उपस्थित नही होने पर एकतरफा कार्यवाही अमल में लाई जावेगी ।

आज दिनांक 10 माह 02 वर्ष 2025 को मेरे हस्ताक्षर एवं मोहर न्यायालय द्वारा जारी किया गया।

तहसीलदार
तहसील पावटा (कोटपूतली–बहरोड़)
पावटा

रामरतन

श्रीमान जी पॉची देवी की अनुपस्थिति में उनके पति रामरतन से नोटिस तामिल करवाया गया

11/02/2025

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- बेरी
पटवार हल्का :- पुरुषोत्तमपुरा
भू.अभि.नि. :- दांतिल
तहसील :- शाहपुरा
जिला :- जयपुर

अंतिम चौमला आधार संवत :- 2076-2079 जमाबंदी 2076 (वर्ष 2019) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 300
खाता संख्या पुराना :- 50

काश्तकार का नाम:-

1. पांची पति रामरतन हिस्सा- पूर्ण जाति- गुर्जर सा. ढाणी खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा सिंदत लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
748/1	0.1900	बारानी 1	0.1900 1.52			
749/1	0.5500	बारानी 1	0.5500 4.40			
750	0.3500	पेटा तालाबी	0.3500 9.80			
755/1	0.5100	पेटा तालाबी	0.5100 14.28			
कुल खसरे - 4	1.6000		1.6000 30.0000			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है |
नकल जारी करने की तिथि :- 30-Dec-2024

राजस्थान सरकार

परिशिष्ट - 'ब'

कार्यालय सहायक खान अभियन्ता, कोटपूतली

"मौका-रिपोर्ट"

आज दिनांक 23/04/2025 को श्रीमान् सहायक खान अभियन्ता, कोटपूतली के निर्देशानुसार निकट ग्राम-बेरी में खनन पट्टा-संख्या-276/2003 वाले खनिज-चेजा पत्थर के निरीक्षण हेतु श्रीमान् उपखण्ड अधिकारी, पावटा, उड़न निरंजन बेरी के साथ मौके पर पहुँचे।

मौके पर खनन पट्टा प्रतिनिधि श्री मोहर अग्रवाल उपस्थित मिले। श्रीमान् उपखण्ड अधिकारी-पावटा के मौके पर दिये गये निर्देशानुसार हल्का पटवारी श्री गुलाराम भादव व अधोहस्ताक्षरकर्ता द्वारा खनन पट्टे का थ्रू-फिर कर निरीक्षण किया गया। खनन पट्टे के सीमा स्तम्भ व सूचना पट्ट लगा हुआ पाया गया। खनन पट्टे पर तार-फेंसिंग किया जाना पाया गया। खनन पट्टे में खनन कार्य चालु पाया गया। खनन पट्टे के चारों तरफ खातेदारी भूमि पड़ती है। उपस्थित प्रतिनिधी ने बताया कि खनन पट्टे में खनन कार्य करने, खनिज का उत्खनन करने व खनिज का निर्गमन करने हेतु रास्ता आवश्यक होने पर खातेदार की सहमति से रास्ता निकाला गया है। खातेदारी से निकाले गये रास्ते का 30 मीटर फीते की सहायता से माप-चौड़ की गई। मौके पर रास्ता स्लोपनुमा बना हुआ है। रास्ते के दोनो तरफ मिट्टी व०।B डाली हुई पाई गई, जिसकी भी माप-चौड़ की गई। इस रास्ते के अतिरिक्त खनन पट्टे के स्वीकृत क्षेत्र में ही खनन कार्य किया जाना पाया गया।

स्लोपनुमा रास्ते की माप-चौड़ निम्नानुसार है:—

लम्बाई = 95 मीटर, चौड़ाई ऊपर 5 मीटर व नीचे (Bottom) में 04 मीटर

& गहराई = रास्ते की गहराई 03 स्थानों पर ली गई = 14 मीटर, 8.5 मीटर, 02 मीटर

रास्ते से उत्खनित मिट्टी व०।B = L×B×H

$$= 95 \times \left(\frac{5+4}{2}\right) \times \left(\frac{14+8.5+2}{3}\right)$$

P.T.O.

Scanned with CamScanner

= 95 × 4.5 × 8.16

= 3488.4 m^3 × C.f. (@ Wet density = 2.5 c.f.)

= 3488.4 × 2.5

= 8721 टन

मौके पर रास्ते के दोनो तरफ डाले गये मिट्टी / OB का मापन :-

OB की नजरी नक्शा में A-A', C-C' व मिट्टी की B-B', D-D', E-E' को दर्शाया है।

A-A' का मापन = L × B × H = 60 × 7 × 2 = 840 m^3 × 1.4 C.f.

= 1176 टन

C-C' का मापन = L × B × H = 60 × 6 × 5 = 1800 m^3 × 1.4 C.f.

= 2520 टन

B-B' का मापन = L × B × H = 35 × 7 × 3 = 735 m^3 × 1.4 C.f.

= 1029 टन

D-D' का मापन = L × B × H = 54 × 8 × 5 = 2160 m^3 × 1.4 C.f.

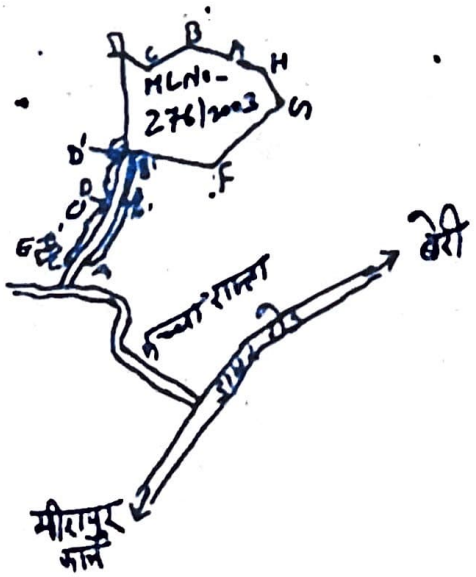
= 3024 टन

E-E' का मापन = L × B × H = 11 × 9 × 5.5 × 1.4

= 762.3 टन

इस प्रकार रास्ते के दोनो तरफ कुल मिट्टी व OB = 8511.3 टन पड़ी है जो कि

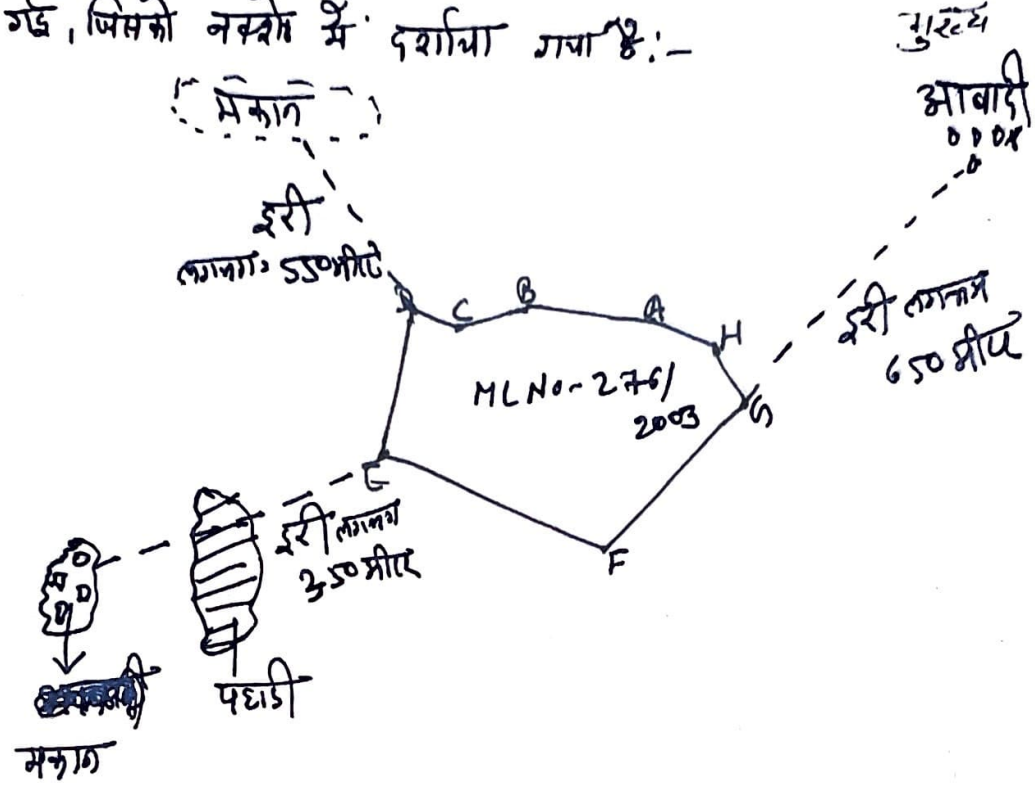
नजरी नक्शा :- (N.T. To SCALE) उपरोक्त मिट्टी व OB से लगभग 2227 टन कम है।



23/04/25
SMf

Scanned with CamScanner

मौके पर खनन पट्टे से आस-पास बने मकानों की दूरी मापी गई व राजस्व रिकॉर्ड में दर्ज आबादी की दूरी मापी गई, जिसको नक्शे में दर्शाया गया है:-



मौके पर उपस्थित खनन पट्टाधारी प्रतिनिधी ने बताया कि खनन पट्टे में ब्लास्टिंग दिन में की जाती है, रात्री में ब्लास्टिंग नहीं की जाती है, खनन पट्टे पर ब्लास्टिंग समय का सूचना पट्ट लगा हुआ पाया गया। खनन पट्टे के वर्किंग पिट में गुठण वायर इंटरसेप्ट नहीं किया गया है।

मौका-रिपोर्ट मौके पर बनाकर उपस्थित को पढ़-सुनाकर हस्ताक्षर किये गये।

Shreedhar Agarwal

Rajeev
23-04-25
पट्टेदार

23/04/25
SMF